

[English]

Trading Activities of Tibetan Refugees

1657. SHRI BIJOY KRISHNA HANDIQU: Will the Minister of COMMERCE be pleased to state:

(a) whether the memorandum signed recently between the Governments of India and China on border trade is likely to adversely affect the prospect of the trading activities of the Tibetan refugees; and

(b) if so, the steps Government have contemplated to protect the interests of the Tibetan refugees?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) No, Sir.

(b) Does not arise.

Pollution Check in Delhi

1658. SHRI GANGADHARA SANIPALLI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of Government and private vehicles challaned upto December, 31, 1991 with a view to check pollution in Delhi;

(b) the details of the fines imposed;

(c) the extent to which pollution has been checked as a result of this; and

(d) the names of the States/Union Territories where the laws for pollution checking of vehicles exist?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) During the period March '90 to Dec. 91, 12,917 vehicles

were challaned.

(b) A fine of Rs. 22,77,750/- was imposed.

(c) Upto Jan. '92 approximately, 12.68 lakh vehicles were checked and 16% vehicles were founds polluting beyond the prescribed standards in comparison to 36% vehicles exceeding prescribed standards between Dec '87 - Feb '90.

(d) Provisions of Motor Vehicles Act, 1988, are applicable uniformly all over the country.

Import of Video Films

1659. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of COMMERCE be pleased to state:

(a) whether the Government propose to issue fresh guidelines for importing educational, scientific and technical Video films for their duplication in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) and (b). The items covered by Appendices 1 Part-A, 2, 5 Part-B 8 and 11 constitute the 'Negative List'. The items included in the 'Negative List', excepting those covered by Appendix 2, Part-A, the import of which is banned, shall be allowed for import against specific licences. All other items not included in the 'Negative List' shall be freely importable.

ACC and NCC Training

1660. PROF. UMMAREDDY VENKATESWARLU: Will the Minister of DEFENCE be pleased to state:

(a) whether the Auxillary Cadet Corps

and National Cadet Corps are still being organised in Schools and Colleges respectively;

(b) if so, the number of schools and colleges where these are functioning;

(c) the total strength of cadets trained, year-wise and State-wise during the past three years;

(d) the annual budget allocated during the above period for this purpose; and

(e) the percentage of these trained cadets absorbed in defence services during the period?

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR): (a) to (e). The National Cadet Corps (NCC) is being organised in 4156 colleges and 6030 schools in the country. There is no Auxiliary Cadet Corps.

The NCC Organisation is funded jointly by the Centre as well as the States and Union Territory Administrations. While the State Governments and the Union Territory Administrations make provision for their share of expenditure in their respective budgets, the major share of expenditure of the Central Government is borne by the Defence Services Estimates. Besides the share

of expenditure of the States on NCC in the schools colleges run by the various Central Ministries and Departments, the respective Ministries like the Ministry of Human Resource Development, Ministry of Railways, etc. also bear a share of the cost. These figures, not being separately computed, are not readily available. However, the expenditure incurred under the relevant Sub Head of account for NCC in the Ministry of Defence budget for the past three years is as below:

1988-89 ...Rs. 12.10 crores

1989-90 ...Rs. 16.04 crores

1990-91Rs. 15.32 crores

This Sub Head of expenditure reflects only expenditure relating to pay and allowances of Wholetime NCC Officers, clothing for Cadets, Camp expenditure, etc.

Although, the aim of the NCC is not exclusively to prepare Cadets to join the Armed Forces, a total of 2065 NCC Cadets joined the Defence Services as Commissioned Officers during the last three years.

The Statewise Cadet strength of the NCC for the last three years is in the Statement appended.

STATEMENT

S.No.	State	Cadet strength				
		1988-89	1989-90	4	5	1990-91
1	2	3	4	5		
1.	Andhra Pradesh	65,183	64,348			63,302
2.	Bihar	71,257	72,340			71,613
3.	Delhi	30,114	32,676			30,775
4.	Gujarat, Dadra Nagar Haveli	48,450	48,617			48,087
5.	J&K	12,090	12,260			6,400
6.	Karnataka & Goa	70,008	69,903			67,918
7.	Kerala	68,620	69,644			69,191
8.	Madhya Pradesh	70,686	72,013			72,355
9.	Maharashtra	87,784	85,325			87,134
10.	North Eastern Region	54,609	56,052			55,143
11.	Orissa	42,432	42,281			42,234
12.	Punjab, H.P., Haryana & Chandigarh	99,426	98,594			98,243
13.	Rajasthan	40,758	40,863			40,418

S.No.	State	Cadet strength				
		1988-89	1989-90	1990-91		
1	2	3	4	5		
14.	Tamil Nadu, P&N	88,076	86,804	86,823		
15.	Uttar Pradesh	1,28,565	1,28,616	1,28,622		
16.	West Bengal & Sikkim	75,483	79,240	74,129		